

**GOVERNMENT OF INDIA  
HOME AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:401  
ANSWERED ON:26.02.2013  
CORRUPTION IN PRISONS  
Pakkirappa Shri S.

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Union Government has received any complaints with regard to crime in prisons and corruption among the prison administrative staff;
- (b) if so, the details thereof;
- (c) whether the Union Government in coordination with the State Governments is in the process of separating prison administration from police department and has also issued advisory to the States on prison reforms;
- (d) if so, the details thereof;
- (e) whether the Union Government has prepared any agenda on prison reforms or is in the process of preparing the same; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a)&(f): "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, Government of India had issued a comprehensive advisory covering all aspects of prison administration to States/UTs on 17.7.2009. Advisory on Best Prison Practice dated 8.11.2010 and advisory on Overcrowding in Prisons dated 9.5.2011 have also been issued to States/UTs.